

10

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1443/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

NAME OF THE PARTIES: ICICI Bank Limited.  
V/s.  
Anil Printers Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

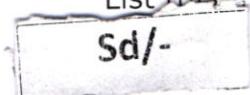
S. No.	NAME	DESIGNATION	SIGNATURE
10	Sanika Golik	Adv. for Respondents	<u>Subh.</u>
10.	Adv. Tushar Kadam	Adv. for Applicant	<u>K. Kadam.</u>

**ORDER**

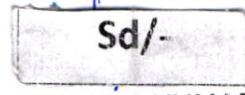
CP No.1443/ I&BP/NCLT/MB/MAH/2017

Looking at the Application filed by the Petitioner asking that since this Petitioner has made Personal Guarantors as parties to this case along with the principal borrower without seeking any relief against them, which does not require under law, this Application is allowed permitting the Applicant to cure the defect aforesaid on or before 30.1.2018.

List this matter for hearing on 30.1.2018.



V. NALLASENAPATHY  
Member (Technical)



B.S.V. PRAKASH KUMAR  
Member (Judicial)